

In the Court of the Principal District Judge, Madurai.

Present : Tmt.A. Nazeema Banu, B.A., L.L.M.,

Principal District Judge, Madurai.

Friday, this the 5th day of June -2020.

CrI.M.P.No.2011/2020

Aasai, S/o.Vijayan

... Petitioner/Accused.

Vs

State through the Inspector of Police,

Sedapatti P.S. Cr.No.55/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.S.Thangam, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1. Bail application u/s. 439 of Cr.p.c.

2. The offences alleged are U/s. 294(b), 417, 376, 506(ii) of IPC

3. Heard.

4. Already interim bail granted to the petitioner on 27.4.2020 and the interim bail already granted to the petitioner is extended till 6.7.2020. Call on 6.7.2020.

Pronounced by me in Camp Court on the 5th day of June -2020.

Sd/- A.Nazeema Banu

Principal District Judge, Madurai

Copy to

1. The Judicial Magistrate concerned

2. The Inspector of Police, Sedapatti P.S.

3. The Petitioner through his counsel.